

ITEM NO.13

COURT NO.4

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31069/2014

(Arising out of impugned final judgment and order dated 11-07-2014 in RFA No. 199/2013 passed by the High Court Of Orissa At Cuttack)

ANIL TRIPATHI

Petitioner(s)

VERSUS

SARAT KUMAR PANDA . & ORS.

Respondent(s)

Date : 31-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
 HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.
 Ms. Anindita Pujari, AOR
 Ms. Nehmat Kaul, Adv.
 Ms. Kavita Bhardwaj, Adv.
 Ms. Arti Kumar, Adv.

For Respondent(s) Mr. Ashok Panigrahi, AOR
 Mr. Anmol Taval, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Leave granted.

The appeal is disposed of in terms of the signed non-reportable Judgment.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
 COURT MASTER

(RENU DIWAN)
 ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)